

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 3718/2018

The 28th day of September, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

Arun Kr. Singh,
ID No. 20035132
S/o Shri Ramayan Singh,
Aged about 48 years,
R/o Flat No. 687, Pocket-3,
Sector-19, Dwarka, N.D.-77
Working as TGT, N.Sc.
At No.2 GBSSS, Bindapur,
I.D. 1618384, New Delhi-58. .. Applicant

(By Advocate : Shri Ranjit Sharma)

Versus

1. Govt. of N.C.T. Delhi,
Through the Principal Secretary,
Department of Education,
Old Secretariat,
Delhi-54.
2. Director of Education,
Govt. of N.C.T. Delhi,
Old Secretariat,
Sham Nath Marg, Delhi-54. .. Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant.

2. The applicant, a TGT (Natural Science) under the respondents, filed the O.A. questioning the Annexure-A1 Transfer Order dated

25.09.2018, whereunder he was transferred from Bindapur, No.2-GBSSS (1618314)(West B) to Madanpur Khadar Extn., J.J. Colony, GBSSS (1925339) (South East).

3. Learned counsel for the applicant submits that the respondents vide Annexure-A2 dated 05.07.2018 by way of a general transfer order transferred the applicant from Dwarka Sector-22, G(Co-ed) SSS (1821204)(South West-B) to Bindapur No.2-GBSSS(1618314)(West B) and in compliance of the said order, the applicant joined at Bindapur on 07.07.2018. Now, within less than three months, the respondents passed the impugned Transfer Order again transferring the applicant from Bindapur to Madanpur Khadar Extn., which is 25 kilometres away from Bindapur, that too, without giving any valid reasons and without giving an opportunity to the applicant.

4. Learned counsel for the applicant also submits that the applicant preferred Annexure-A4 representation dated 25.09.2018 against the impugned Annexure-A1 Transfer Order dated 25.09.2018, but no orders have been passed thereon till date. The learned counsel further submits that even as on today, the applicant is working at Bindapur and he will be relieved at any time and, in such an event, the applicant will be put to irreparable loss and hardships.

5. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondents to consider Annexure-A4 representation dated 25.09.2018 of the applicant, as per rules and law, and to pass appropriate reasoned and speaking orders thereon, within 30 days from the date of receipt of a certified copy of this order. Till then, the respondents are directed to maintain status quo as of today, qua the applicant. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

Order by **DASTI.**

(A.K. BISHNOI)
Member (A)

(V. AJAY KUMAR)
Member (J)

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